## GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE LOK SABHA UNSTARRED QUESTION NO.912 TO BE ANSWERED ON THE 20<sup>TH</sup> DECEMBER, 2017

## JOINT VENTURE

912. SHRI KAMLESH PASWAN:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

(a) whether the joint venture between Reliance and Dassault is an agreement between two private parties and the Government has no role in it;

(b) if so, whether the joint venture agreement is within the permissible limit of 49% FDI under the automatic route and if so, the details thereof; and

(c) whether the JV is likely to boost the domestic defence manufacturing activities in the coming years and if so, the details thereof?

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MINISTER OF DEFENCE					(5	SMT	. NIRMALA SITHARAMAN)
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(a) to (c): Yes, Madam. As it is an agreement between the two private entities, Government has neither any role nor is privy to any details.

As per Defence Offset Guidelines, the Original Equipment Manufacturer (OEM) / Vendor / Tier-I sub-vendor is free to select the Indian Offset Partner (IOP) for implementing the offset obligations provided the Indian Offset Partner (IOP) has not been barred from doing business by the Ministry of Defence.

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